

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.145/2013

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th October 2017, 10.30 A.M

Name of the Company		Tirumala Infrabuild Pvt.Ltd. & Ors. -Versus- IDIO Construction & Industries (India). Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. NILANSAN CHATTERJEE Petitioner *Quere* 27/10/17
1. RATNANKO BANERJI, Sr. Adv.
2. KULDIP MALLIK, Adv.
3. URMILA CHAKRABORTY, Adv.
4. PATITA PABAN BISHWAL, Adv.
- } For the R1, 2 & 5.
- Mr* 28.10.18

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ORDER

The Ld. Counsel for the petitioner and the Ld. Counsel for the respondent(s) are present.

The petitioner has filed appeals before the National Company Law Appellate Tribunal challenging the orders dated 7th September, 2017 and 18th September, 2017 passed by the National Company Law Tribunal, Kolkata Bench in company Petition No.145/2013, whereby the National Company Law Appellate Tribunal has given the direction to decide the case on an early date, preferably within three weeks, if already the hearing is concluded.

Since the Bench has been reconstituted and the case has to be heard by the co-members, without hearing the argument, no order can be passed.

Fix for final argument on 17-11-2017.



(Jinan KR)
Member(J)



(Vijai Pratap Singh)
Member(J)